

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**RAJYA SABHA
STARRED QUESTION NO.159
TO BE ANSWERED ON THE 9TH MARCH, 2021
FREE TREATMENT OF POOR IN OPDs OF PRIVATE HOSPITALS**

159 # SHRI SAMIR ORAON:

Will the Minister of Health and Family Welfare be pleased to state:

- (a) whether there is a provision for 25 per cent reservation for free treatment of poor people in the OPDs of private hospitals as per current norms
- (b) if so, the details thereof
- (c) the details of the system incorporated by Government to ensure or verify the implementation of above provision by private hospitals and
- (d) whether there is any provision to cancel the licences of the private hospitals in case of violation of provisions or norms fixed by Government, if so, the details thereof?

**ANSWER
THE MINISTER OF HEALTH AND FAMILY WELFARE
(DR. HARSH VARDHAN)**

(a) to (d) A Statement is laid on the Table of the House.

**STATEMENT REFERRED TO IN REPLY TO RAJYA SABHA
STARRED QUESTION NO.159* FOR 9TH MARCH, 2021**

(a) to (d) As per Constitutional provisions, Health is a State Subject. It is for the concerned State/Union Territory (UTs) to ensure compliance of all applicable provisions, by the private hospitals as per the law applicable therein. However, regular reviews are done with the States/UTs to ensure accessible, affordable and qualitative health care to citizens visiting health facilities. The issues of such national importance are also taken up as Agenda items of various meetings with States and UTs.

As far as Clinical Establishments (Registration and Regulation) Act, 2010 (CE Act, 2010) is concerned, for grant of registration under the Act, the private hospitals located in the States/Union Territories (UTs), wherever the said Act is applicable, are required to comply with minimum standards of facilities and services. The minimum standards, as approved by the National Council for Clinical Establishments for hospitals include norms, which among others also include legal requirements to be complied with by the hospitals, as made applicable by the local/State health authority.

The Clinical Establishments Act, 2010 provides for cancellation of registration of private hospitals, if the conditions of the registration are not being complied with.

The Clinical Establishments Act, 2010 as on date is applicable in 11 States namely Sikkim, Mizoram, Arunachal Pradesh, Himachal Pradesh, Uttar Pradesh, Uttarakhand, Bihar, Jharkhand, Rajasthan, Assam and Haryana and all Union Territories except Delhi and Ladakh.
